

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 64/2017 in C.P. No. 50/241/NCLT/AHM/2017

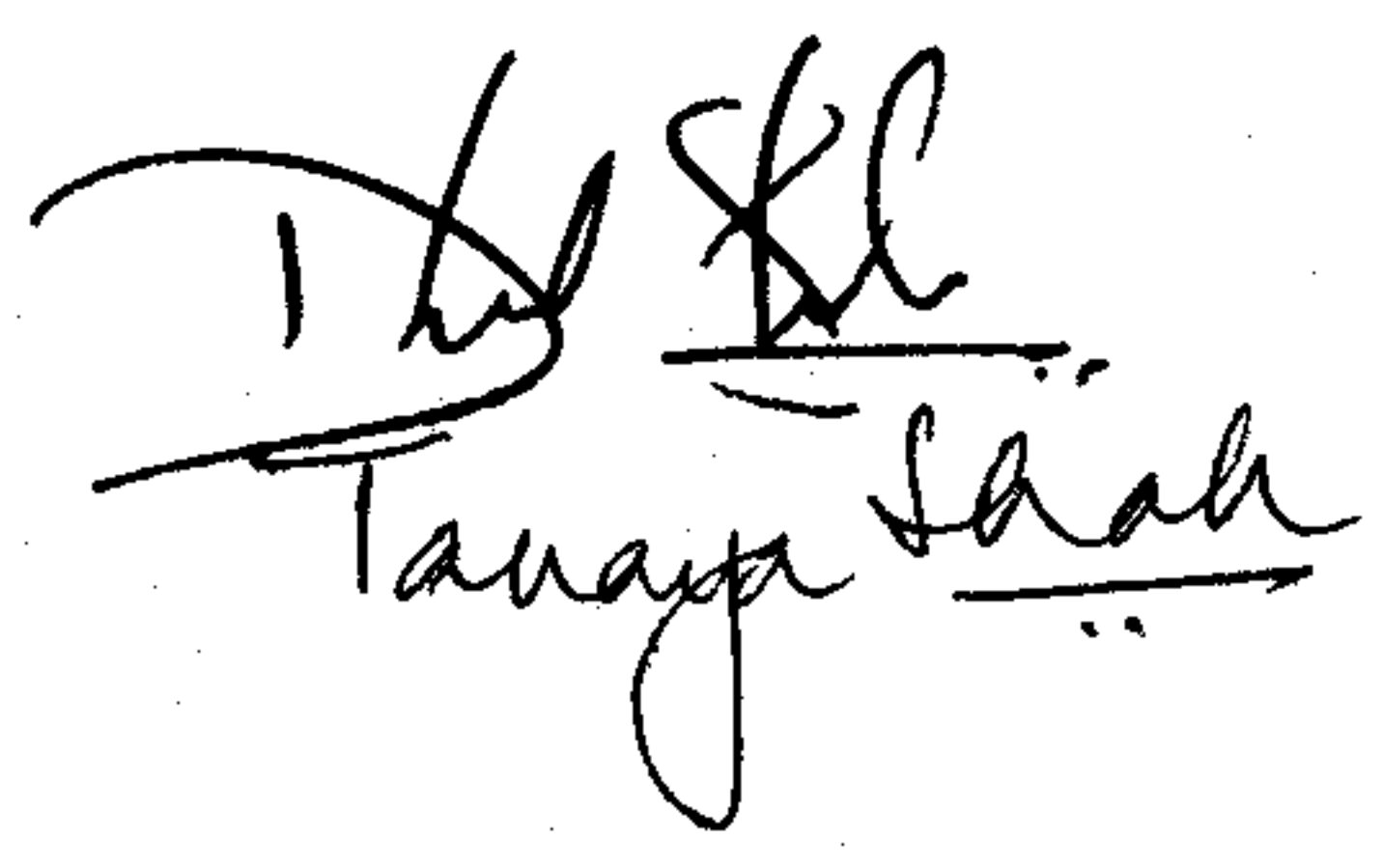



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

Name of the Company: Ajay Patel & Ors.
V/s.
Multimode Enterprise Pvt Ltd. & Ors

Section of the Companies Act: Section 241 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mihir Thakore	Senior Counsel	Petitioner	
2.	Dhaval Shah	Advocate	Petitioner	
3.	Tanaya Shah	Advocate	Petitioner	
4.	Saurabh Soparkar	Sr. Advocate	Respondent	
5.	Anuj Trivedi	Advocate	Respondent	
6.	Vinay Bairagra	Advocate	Respondent	

ORDER

Learned Senior Advocate Mr. Mihir Thakore with learned Advocate Mr. Dhaval Shah with Learned Advocate Ms. Tanaya Shah present for Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with learned Advocate Mr. Anuj Trivedi present for Respondents no. 1, 2, 4, 5, 10. Learned Advocate Mr. Vinay Bairagra present for Respondents no. 6, 7, 8, 9, and 12. None present for Respondents no. 3 and 11.

Learned Advocate Mr. Anuj Trivedi filed Vakalatnama for Respondents no. 1, 2, 4, 5, 10. Learned Advocate Mr. Vinay Bairagra Filed Vakalatnama for Respondents no.6, 7, 8, 9, and 12.

Heard learned Counsel for Petitioners and Learned Counsel for Respondents.

Petition is admitted.

For hearing on interim reliefs, list the matter on 24.04.2017.


17.4.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of April, 2017.